

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 206 OF 2025 / EZ**

Ram Nayak

...Appellant

VERSUS

State of Odisha & Others

...Respondents

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By the Respondent No.2

Kolkata
Date:

Through



Smt. Papiya Banerjee Bihani,
Advocates for the Respondent No.2
(State Pollution Control Board, Odisha)
e-mail:pbanerjeebihani@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 206 OF 2025 / EZ**

13 FEB 2026

Ram Nayak

...Appellant

VERSUS

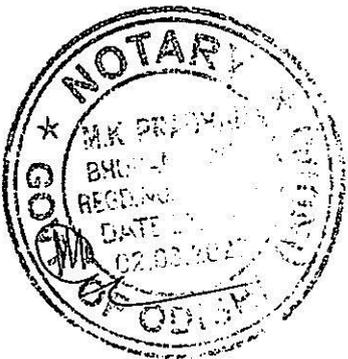
State of Odisha & Others

...Respondents

**REPLY AFFIDAVIT ON BEHALF OF THE STATE
POLLUTION CONTROL BOARD, ODISHA,
R.NO.2.**

I, Dr. Manoj V. Nair, IFS, son of N. Vasudevan Nair aged around 52 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.2 Board and, as such, am well-acquainted with the facts and circumstances with the case and competent to swear this affidavit.



2. That in this OA, the applicant has submitted that Community Health Centre is being constructed at Village- Sarugada, Mouza- Sarugada, Tahasil-Nandahandi under Nabarangpur district. It is also further alleged that the nature and character of the land over which the Community Health Centre is being constructed is 'PAHADA' and for construction of the same laterite stone was extracted without any environmental impact study and environmental clearance and thereby affecting a natural nallah, which is connected to river Indravati etc.
3. That the applicant along with other villagers of Dangarhbheja has made a representation dtd.22.9.2025 before the R-2 Board. After receipt of the said complaint the R-2 through its Environmental Engineer has forwarded the complaint to the Regional Officer of the R-2 Board at Koraput vide letter No.18428 dtd.14.10.2025 with a request to cause an enquiry into the matter and take immediate necessary action under intimation to the complainant and head office. A copy of the letter No.18428 dtd.14.10.2025 along with complaint dtd.22.09.2025 is annexed to this affidavit and marked as ANNEXURE - R2/1 Colly.

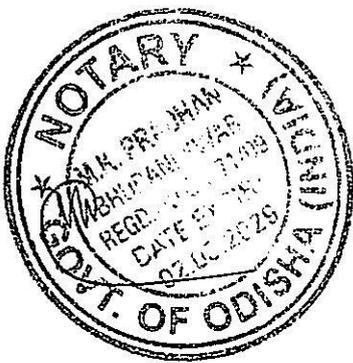


4. That it is humbly submitted that soon after receipt of the communication at Annexure-R2/1 Colly, Er. D.K.Biswal, Regional Officer, Koraput and Shri T.K.Khadenga, Asst. Environmental Scientist, Regional Office, Koraput of the R-2 Board have carried out inspection on dtd.31.10.2025 to verify the allegation raised in the complaint. During inspection, Shri Aditya Acharya, Mining Officer, Nabarangpur, Smt. Mamata Behera, Jr. Engineer, National Health Mission, Shri Shakti Prasad Majhi, Jr. Engineer, National Health Mission, Smt. Asmita Rani Behera, Block Data Manager, Nandahandi were present. Shri Mohan Kumar Naik, one of the signatory of the complaint was also present during inspection. After inspection, the enquiry report dtd.05.12.2025 along with the communication made with the ADM, Nabarangpur, Chief District Medical Officer, Nabarangpur, Mining Officer, Nabarangpur by the Regional Officer, Koraput of the R-2 Board was forwarded to the Environmental Engineer, Head Office of the R-2 Board vide Regional Officer, Koraput letter No.2509 dtd.06.12.2025. Copy of the letter dtd.06.12.2025 along with the enquiry report and the communications dtd.05.12.2025 are enclosed therewith are annexed to this affidavit and marked as ANNEXURE - R2/2 Colly.



5. That the Regional Officer, Koraput of this Board vide his letter No.2511 dtd.06.12.2025 has also intimated to Shri Mohan Kumar Naik, one of the signatory of the complaint who was present during inspection about the action taken by the Board in moving the CDMO, Nabarangpur, ADM, Nabarangpur and Mining Officer, Nabarangpur to take appropriate action at their level as the allegations raised in the complaint are also relating to Kisam of the land (Pahad) and on a laterite stone hill and other mining related issues while taking steps for construction of Community Health Centre. Copy of the letter No.2511 dtd.06.12.2025 is annexed to this affidavit and marked as **ANNEXURE - R2/3.**

6. That it is further humbly submitted that the enquiry report carried out by the officials of this Board on 31.10.2025 which is annexed as Annexure-R2/2 Colly reveals that a new 30 beded Community Health Centre at Sorogada is under construction without obtaining consent under the provisions of Water (PCP) Act, 1974 and Air (PCP) Act, 1981 and accordingly, the CDMO, Nabarangpur has been requested by the Regional Officer, Koraput vide his letter No.2505 dtd.05.12.2025 to take steps for necessary action



for obtaining consent of the Board etc. That apart, the head office of the R-2 Board through its Addl. Chief Environmental Scientist has also requested the CDMO, Nabarangpur as no response has been received on the communication of the Regional Officer, Koraput to take immediate steps for obtaining consent from the R-2 Board along with all necessary documents approved by the competent authority vide Board's letter No.1885 dtd.10.02.2026. A copy of the letter dtd.10.02.2026 along with the public notice is annexed to this affidavit and marked as ANNEXURE - R2/4 Colly.

7. That the Respondent No.2 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.
8. That the annexures annexed to the present affidavit are true and correct copies of their originals.
9. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.



M. K. P. / 13.2.26
DEPONENT

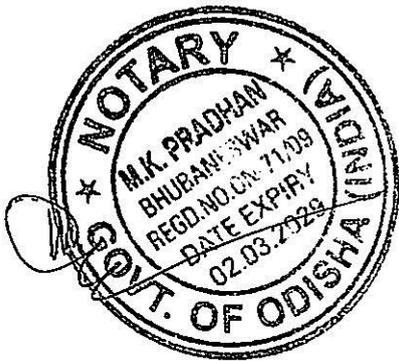
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MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-112009
PH - 9437627118 (M)

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 13th February, 2026.



SWORN BEFORE ME

Mmk
13.2.26
DEPONENT

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-11/2009
PH - 9437627118 (M)


STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]

 Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII
 Bhubaneswar - 751 012, INDIA

BPABX : 2561909/2562847

Tel : 2562822/2560955

E-mail: paribesh1@ospboard.org

Website: www.ospboard.org

 No. 18428 / Publ.Comp./Misc.336

 Date 14.10.2025 /

By e-mail

From

 Sri. Narottam Behera
 Env. Engineer

To

 The Regional Officer
 State Pollution Control Board, Koraput

Sub: Public complaint- Reg.

Sir,

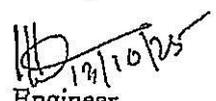
Please, find enclosed copy of the following complaint received by this office. The details of the complaint is as follows.

Sl No.	Compliant received from	Subject matter
1.	Sri Rama Nayak & others At/PO-Dangarbheja, Dist-Nabarangpur- 764078	Complaint against construction of Community Health Center on forest land at Soruguda, Nabarangpur district.

You are, therefore, requested to cause an inquiry into the matter and take immediate necessary action at your end and action taken report may be submitted to the complainant under intimation to the Head Office.

Yours faithfully

Encl: As above

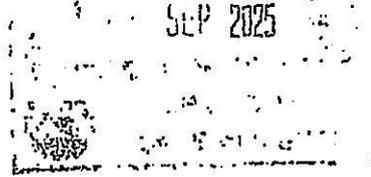

 14/10/25
 Env. Engineer

P10

13665 6.10.28

To,

The Chairman,
State Pollution Control Board, Odisha
Bhubaneswar



Sub :- Representation highlighting the grievances regarding seer illegality and violation of law in construction of model CHC at Village Soruguda.

Sir,

With due respect and sincere reverence, we the undersigned beg to draw the following facts and grievances for your kind consideration and immediate action in this matter.

1. That, we the undersigned are social activists rendering our services mostly for the protection of environment and pollution free society and also indulge ourselves for different type of selfless services for the upliftment of the downtrodden and poor people of the society in as much as enhancement of the standard of the poor tribal population of Nabarangpur district.
2. That, it is a matter of great concern that your good offices in consultation with the Revenue Department has proceeding with the construction work to establish a model CHC by shifting the existing CHC located in the village Dangarbheja. In this context, we humbly beg to draw your kind attention to the fact that the land over which construction work of the model CHC at Soruguda is continuing for shifting of existing CHC of village Dangarbheja Pertains to Mouza- Soruguda, Tahasil- Nandahandi under Nabarangpur District having Khata No.- 582, Plot No.- 1275, measuring to an area Ac. 8.7500 decimals. The kissam of the said land is "PAHADADA" (Hill). To our information, year 1980 the aforesaid land was in the status of Forest Land having substantial forest growth over it. To make the said land suitable for construction of Model CHC, your authority have removed the forest growth in phase manner and there is destruction of forest causing serious environmental impact.
3. That, the "PAHADADA" (Hill) over which model CHC of Saruguda is being constructed is a laterite stones hill and laterite stones were extracted previously. As per the procedure envised under mining law governing the

AB
05/10/25

major minerals as well as minor minerals, no project over the laterite stone hill can be proceeded with without obtaining necessary environmental clearance as well as the report pertaining to Environmental Impact Assessment Study. The project which is being undertaken by your authority concern is clearly against law and contrary to the law laid down to protection of environment. It is categorically stated here that the project under taken by your authority and the construction work continued for the said purpose is clearly against law and having no legal sanctity.

4. That, it is further humbly begs to state before your good offices that there is a "NATURAL NALA" (Natural water Body) is flowing at the bottom of the said land hill and the plot over which the construction work are being undertaken and the nala are adjacent to each other. The authority have not yet established any waste purification plant for treatment of medical waste water to be generated from the medical. In such event polluted medical waste water will mix with the Natural Nala, the said Natural Nala is connected to RIVER INDRAVATI and a substantial population are depending on the river Indravati for bathing, washing of utensils and being a remote area, certain group of people are also using the said water for drinking purpose. In case untreated medical waste water mix with river Indravati through the said Nala it will create serious health hazard for the people and also lead to a serious water pollution problem.
5. That, the proposed action of your authority concern in taking steps for shifting of the existing CHC of village Dangarbheja to said newly constructed Model CHC immediately generate medical waste water. Your authority have proceeded with the project without environmental clearance and environmental impact assessment which is not permissible in the eye of law. As on today the status of the land is still continuing as PAHADA and the status of the land can not be changed without environmental clearance as the land is a laterite hill.
6. That, even if there is serious latches and illegality in construction of the said Project and land has not been converted and handed over to the medical, but your authority is taking steps for shifting of the CHC in a hurried way to cover up your latches and illegal action contrary to environmental law for establishment of said project proponent.
7. That is humble stated here that entire aspect pertaining as to whom project has been entrusted, project cost and observation of all legal and environmental formalities has been kept hide to the general people to cover

up the said illegality and to project the said action as a lawful one. Facts remains that the project in question has been undertaken in clear contravention of environmental law and will led to serious water pollution in immediate future.

Under the aforesaid premises we humbly request your good authority may kindly refrain from said illegal act and humbly request that should be immediate direction to stop the project as the same has no legal sanctity and also lead to serious environmental and health hazard thereby causing serious impact as the society as well as the people at large

Thanking You.

22/9/2015
Dangar Bheja

Yours faithfully,

Rama Nayak

1) Rama Nayak
A/no- Dangarbheja
Dist- Nabarangpur-764078

Mohan Kumar Nayak
2) (Mohan Kumar Nayak)

Bidyak Dash
3) (Bidyak Dash)

Gupta Nayak
4) (Gupta Nayak)

Uma Sankar Dash
5) (Uma Sankar Dash)

Copy forwarded to The Collector, Nabarangpur, Odisha for your kind consideration and necessary action.

X
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Annexure - R 2/2 Colly. 154

Tel: 06852-291001

Email: rospcb.koraput@ospboard.org

Website: www.ospboard.org



OFFICE OF THE REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST ENVIRONMENT & CC, GOVT. OF ODISHA]
Ground Floor, Door Sanchar Bhawan, BSNL, Koraput - 764020

Letter No. 2509

E Mail

Date: 06.12.2025

Er D K Biswal
Regional Officer

To

Sri. Narottam Behera,
Env. Engineer & PIO
State Pollution Control Board, Odisha
Bhubaneswar

Sub: Inquiry report of the allegation petition received regarding newly constructed Community Health Center, At- Soruguda, Dist- Nabarangpur-reg.

Ref- Head Office letter No. 18428 dtd. 14.10.2025.

Sir,

Inviting reference to the subject cited above, please find enclosed herewith the inquiry report on allegation petition received regarding newly constructed Community Health Center, At- Soruguda, Dist- Nabarangpur. Copy of letter communicated to CDMO, Nabarangpur, regarding the action to be taken at their end is also enclosed. Also the copy of complaint has been forwarded to Mining officer, Nabarangpur and ADM, Nabarangpur to cause additional detail inquiry into the matter.

This is for your kind information & necessary action.

Encl: 1) Inquiry report

2) Letter communicated to ADM, CDMO & Mining Officer, Nabarangpur

Yours Faithfully

Regional Officer

Memo No. 2510 / Date 06.12.2025 / By Email

Copy forwarded to Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar for kind information.

Regional Officer

INQUIRY REPORT OF THE ALLEGATIONS MADE BY SRI RAMA NAYAK & OTHERS REGARDING CONSTRUCTION OF COMMUNITY HEALTH CENTER (CHC) ON FOREST LAND, AT- SORUGUDA, NANDAHADI BLOCK IN THE DISTRICT OF NABARANGPUR.

To address public complaint received, regarding the objection for construction of new Community Health Center (CHC) on Forest land at Soruguda, Nandahandi Block, Dist- Nabarangpur the alleged site was inspected by Er. D. K. Biswal, Regional Officer, SPCB, Koraput & Sri. T. K. Khadanga, Assistant Environmental Scientist on dtd. 31.10.2025. During inquiry Sri. Aditya Acharya, Mining Officer, Nabarangpur, Smt. Mamata Behera, Junior Engineer, National Health Mission, Sri. Sakti Prasad Majhi, Junior Engineer, National Health Mission, Smt. Asmita Rani Behera, Block Data Manager, Nandahandi were present. One of the complainant Sri. Mohan Kumar Naik, of Dangar Bheja village was present during inspection.

Background:

A public complaint was received from Sri Rama Nayak of Dangarbheja regarding the ongoing construction of a new Model Community Health Centre (CHC) at Soruguda under Nandahandi Block. The complainant alleged that the project is being taken up on land classified as Kisam ("Pahada") and that construction activities involve removal of natural vegetation and cutting of laterite hill portions. It was also alleged that the construction work has been started without obtaining necessary Environmental Clearance.

The complainant further expressed concern that the new CHC may generate untreated medical and domestic wastewater, which could potentially enter the nearby natural Nallah (Belajodi Nallah). The nala is reported to flow downstream which ultimately join the River Indravati, which is used by local communities for domestic purposes. Any discharge of untreated wastewater from the hospital could therefore cause water pollution and pose health risks to the local population.

Based on these concerns, a joint inspection was conducted on 31.10.2025 in the presence of officials from the Mining Department, National Health Mission, and the complainant.

Observations During Inspection:

1. As informed, the proposed healthcare facility is a 30-bedded CHC, for which the HCU shall obtain Consent to Establish (CTE) and Consent to Operate (CTO) from the State Pollution Control Board.
2. As the facility is a 30-bedded Community Health Centre (CHC), it is classified under the Orange Category. The facility meets the siting criteria as per the Control of Air & Water Pollution guidelines, 2025, as it is at a distance of beyond 75 meters from the nearest boundary of a surface water body and beyond 200 meters from any settlement, educational institute, worship place, archaeological monument, national park, reserve forest, or heritage site.

3. The nearest habitation (Nandahandi village) is located at approximately 500 meters from the hospital premises, towards the south direction.
4. Belajodi Nallah, is flowing towards the North-West direction of the CHC at a distance of about 300 meters. Proper precautions such as installation of ETP & STP are essential to prevent untreated wastewater entering the nallah.
5. The CHC was found to be under construction during inspection.
6. The hospital has provided separate containment area for storage, segregation and disposal of Bio- medical wastes.
7. An Other District Road (ODR) exists adjacent to the hospital boundary.
8. The new CHC is situated about 3 km away from the existing CHC at Dangarbheja.
9. The complainant also raised concerns regarding land classification, hill-cutting, etc. These concerns were noted for further departmental verification.

Recommendations

1. The Health care unit shall apply immediately for CTE & CTO to SPCB, Odisha with detailed project report & other required documents.
2. Wastewater management plan including installation of ETP & STP must be submitted to SPCB.
3. Adequate measures must be taken to ensure no untreated wastewater is entering Belajodi Nallah.
4. The public complaint may be forwarded to the following departments for necessary verification;
 - i) Mining Office
 - ii) Revenue Department
 - iii) CDMO, Nabarangpur

Conclusion

The new 30-bedded CHC at Soruguda is under construction and it has not obtained CTE from the Board. Also, during inspection, it was observed that the HCU has not provided any wastewater management infrastructure. Further, the complaint may be forwarded to the concerned departments for verification by Revenue, Mining, and Health Departments.

T. K. Khadanga
05/12/25

Sri. T. K. Khadanga, (AES)
Asst. Env. Scientist
State Pollution Control Board
Odisha, Koraput

D. K. Biswal
05/12/25

Er. D. K. Biswal, (RO)
Regional Officer
State Pollution Control Board
Koraput

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Annexure-R-2/3

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Tel: 06852-291001

Email: rospcb.koraput@ospcbboard.org

Website: www.ospcbboard.org



OFFICE OF THE REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST ENVIRONMENT & CC, GOVT. OF ODISHA]
Ground Floor, Door Sanchar Bhawan, BSNL, Koraput - 764020

Letter No. 2511

Speedpost

Date: 06.12.2025

Er D K Biswal
Regional Officer

To

Sri. Mohan Kumar Naik,
At/PO- Dangarbheja
Dist- Nabarangpur
Mobile No.- 9438724745

Sub: Action Taken Report against newly constructed Community Health Center, At- Soruguda, Dist- Nabarangpur-reg.
Ref- Public complaint received by this office from Head Office, SPCB, Bhubaneswar vide letter No. 18428 dtd. 14.10.2025.

Sir,

Pursuant to your public complaint, please find enclosed herewith the letter communicated to CDMO, Nabarangpur regarding the action to be taken at their end for the newly constructed Community Health Center (CHC), At- Soruguda, Dist- Nabarangpur. It is to mention that the newly constructed CHC at Soruguda is meeting the siting criteria as per the Control of Air & Water Pollution guidelines, 2025. However, as the complaint indicates laterite stone hill and other mining related issues and Pahada Kissam, a copy of the complaint has been forwarded to the Additional District Magistrate, Nabarangpur & Mining Officer, Nabarangpur to cause additional inquiry for disposal of the complaint at their end.

This is for your kind information.

Yours Faithfully

Regional Officer

Encl: As above

0/c

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Annexure - R-2/4 Collg.
63

Tel : 0674-2562368/2561909
EPABX : 2653800
E-mail: paribesh1@spcbboard.org
Web site : www.spcbboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

(Forest, Environment & Climate Change Department, Govt. of Odisha)
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII
Bhubaneswar - 751012

No. 1885/1 IND-IV-BW-3812

Date 10/02/2026

By Speed Post/ By Email

To,
The Chief District Medical Officer (CDMO)
Dist : Nabarangpur, Odisha

Sub: Compliance requirement for Construction and Operation of Model CHS at Soruguda, Nandahandi Block-Reg.

Sub (1) RO, Koraput, SPCB letter No. 2505 dated 05.12.2025
(2) Order in OA No. 206/2025/EZ-Ram Nayak vs. state of Odisha & Ors dated 23.12.2025

Sir,

In inviting a reference to the above cited subject, this is to inform that a public complaint was received from Sri Ram Nayak and others, At-Dangaribhaja, Nabarangpur regarding the ongoing construction of the Model Community Health Centre (CHC), at Soruguda under Nandahandi block in Nabarangpur district.

In compliance to this office letter No. 18428 dated 14.10.2025, Regional Officer has inspected the construction site and submitted the inspection report vide letter No. 2509 dated 05.12.2025. From the Inspection report it is evident that a 30 bedded hospital is being constructed at the concerned site. The report is silent about the Kism/ category of land as this is not coming under the purview of the Board.

It may be brought to your kind notice that as per the Public Notice issued by the Board vide letter No. 8323 dated 17.8.2019, Health care Units having wastewater generation < 100 KL/ day and having ≥ 30 beds are categorized as "Orange" category and require to obtain Consent to Operate from the Board. For obtaining Consent to Operate, the Unit has to apply for Consent to Establish from the Board alongwith all necessary documents approved by the competent authorities. Further the Unit has to submit waste management plan, including proposals for Effluent Treatment Plant and Sewage treatment Plant alongwith the application of CTE and CTO. In this regard, it was requested vide letter No. 2505 dated 05.2.2025 to submit the action taken report at the earliest. However, no compliance has been received in this regard till date.

As the matter has been listed 20.02.2026, it is requested to submit the action taken report within seven days from the issue of the letter.

This may be treated as Most Urgent.

Encl: as above

Yours faithfully,

Upadhyay
10.2.26
Addl. Chief Env. Scientist
Contd. p2

Memo No. 1886 Date 10/02/2026

Copy forwarded to the Sr. Legal Officer, State Pollution Control Board, Odisha, for information and necessary action.

Encl: As above.

⑤ *Patra*
10-2-26
Addl. Chief Env. Scientist

Memo No. 1887 Date 10/02/2026

Copy forwarded to the Regional Officer, State Pollution Control Board, Odisha, Koraput for information and necessary action.

Encl: : As above

Patra
10-2-26
Addl. Chief Env. Scientist



63

A2

Tel: 0674-2564033

EPABX : 2561909/2562847

E-mail: paribesh1@ospcboard.org

Website: www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII
Bhubaneswar - 751 012, INDIA

No. 8323 /IND-IV-PCP-BMW-40 Dtd. 12.08.19PUBLIC NOTICEKIND ATTENTION : ALL HEALTH CARE ESTABLISHMENTS (HCEs) OF THE STATE OF ODISHA

State Pollution Control Board, Odisha vide a Public Notice No.5330/Ind-IV-PCP-BMW-40 dtd.31.05.2019 published in Odia daily 'Dharitri' dtd.03.06.2019 and in English daily 'Times of India' dtd.02.06.2019 had asked all the bedded Health Care Establishments to apply to the State Pollution Control Board for grant of consent to operate u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974. Meanwhile, the Board in its 119th Board Meeting held on 29.06.2019 have decided that all the HCEs having less than 30 beds are to be categorized as "White Category" and hence are exempted from obtaining consent to operate from the Board. They will be regulated only under authorization administration under Bio Medical Waste Rules. HCEs having waste water generation <100 Kilo liters per day (KLD) and having \geq , 30 beds are categorized as "orange category" and required to obtain consent to operate from the Board, as stipulated and in the manner specified in the public notice of the Board dt. 31.05.2019 referred above.

MEMBER SECRETARY

Memo No. 8324 /Dt. 12.08.19

Copy to commissioner-cum-Secretary, Health and Family Welfare Department, Govt. of Odisha, Bhubaneswar/Director(Public Health), Health and Family Welfare Deptt., Govt. of Odisha, Bhubaneswar for information and necessary action.

MEMBER SECRETARY

Memo No. 8325 /Dt. 12.08.19

Copy to All CEE, CES and Regional Officers, State Pollution Control Board, Odisha, Bhubaneswar for information & necessary action.

MEMBER SECRETARY

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]



-Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII
Bhubaneswar-751012, INDIA, Tel : 0674-2664033, EPABX : 2561909/2562847
E-mail : paribesh1@ospcboard.org, Website : ospcboard.org

No.8323/IND-IV-PCP-BMW-40

PUBLIC NOTICE

Dtd.17.08.19

KIND ATTENTION : ALL HEALTH CARE ESTABLISHMENTS (HCEs) OF THE STATE OF ODISHA

State Pollution Control Board, Odisha vide a Public Notice No.5330/Ind-IV-PCP-BMW-40 dtd.31.05.2019 published in Odia daily 'Dharini' dt:03.06.2019 and in English daily 'Times of India' dtd.02.06.2019 had asked all the bedded Health Care Establishments to apply to the State Pollution Control Board for grant of consent to operate u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974. Meanwhile, the Board in it's 119th Board Meeting held on 29.06.2019 have decided that all the HCEs having less than 30 beds are to be categorized as "White Category" and hence are exempted from obtaining consent to operate from the Board. They will be regulated only under authorization administration under Bio Medical Waste Rules. HCEs having waste water generation <100 Kilo-liters per day(KLD) and having \geq 30 beds are categorized as "orange category" and required to obtain consent to operate from the Board as stipulated and in the manner specified in the public notice of the Board dt 31.05.2019 referred above.

Sd/- MEMBER SECRETARY

Handwritten signature and text in Odia script.

STATE POLLUTION CONTROL BOARD ODISHA
 (DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA)
 Panchajanya Bhawan, A/11B, Nilakantha Nagar, Unit VIII, Bhubaneswar-751012, INDIA
 Tel: 0674-2564033, EPAG No: 2561009/2562047
 E-mail: pubnotice@ospcbboard.org, Website: www.ospcbboard.org

No. 8323/ IND-IV-PCP-BMW-40 Dtd. 17.08.2019

PUBLIC NOTICE
KIND ATTENTION : ALL HEALTH CARE ESTABLISHMENTS (HCEs) OF THE STATE OF ODISHA

State Pollution Control Board, Odisha vide a Public Notice No. 5330/Ind-IV-PCP-BMW-40 dtd. 31.05.2019 published in Odia daily 'Dhanitri' dtd. 03.06.2019 and in English daily 'Times of India' dtd. 02.06.2019 had asked all the bedded Health Care Establishments to apply to the State Pollution Control Board for grant of consent to operate u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974. Meanwhile, the Board in its 119th Board Meeting held on 29.06.2019 have decided that all the HCEs having less than 30 beds are to be categorized as "White Category" and hence are exempted from obtaining consent to operate from the Board. They will be regulated only under authorization administration under Bio Medical Waste Rules. HCEs having waste water generation <100 Kilo liters per day (KLD) and having \geq 30 beds are categorized as "orange category" and required to obtain consent to operate from the Board as stipulated and in the manner specified in the public notice of the Board dt. 31.05.2019 referred above.

Sd/-
 MEMBER SECRETARY

The Times of India dt 20.8.19 P-4

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STATE POLLUTION CONTROL BOARD, ODISHA
 (DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA)
 Paribesh Bhawan, A/118, Nilakantha Nagar, Uplk-VIII, Bhubaneswar-751012 (INDIA)
 Tel : 0674-2564033, EPABX : 2561909 / 2562047
 E-mail : paribesh@ospcboard.org Website : www.ospcboard.org

No. 8323/ IND-IV-PCP-BMW-40 Dtd. : 17.08.2019

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 E-mail : paribesh@ospcboard.org Website : ospcboard.org

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Handwritten signature or scribble at the bottom of the second notice.